

would not be advisable to make the proposed new ground of divorce (i.e. irretrievable break down of marriage) a part of the law". Legislation providing for the establishment of family courts, namely, the Family Courts Act, 1984 has been enacted by Parliament. This Act envisages a procedure involving the use of marriage counsellors and experts in the field *inter-alia* of psychiatry, social behaviour. Government is of the opinion that the time is not yet ripe to consider the question of bringing forward any legislation for making irretrievable break down of marriage a ground of divorce.

New Insurance Scheme for NCC Cadets

6596. SHRI S.M. BHATTAM : Will the Minister of DEFENCE be pleased to state :

(a) whether new insurance scheme for NCC cadets has become operative from April 1985; and

(b) if so, the salient features thereof ?

THE MINISTER OF DEFENCE (SHRI P.V. NARASIMHA RAO) : (a) and (b). There is no insurance scheme for NCC cadets. However, a proposal to provide financial assistance to cadets who die or are permanently disabled while taking part in NCC activities is under consideration.

Legislation for testing the quantities of Consumer goods

6597. PROF. K.V. THOMAS : Will the Minister of LAW AND JUSTICE be pleased to state :

(a) whether the Law Commission has recommended enactment by Parliament a law for testing the quality of consumer goods; and

(b) if so, the steps taken in this regard ?

THE MINISTER OF STATE IN THE MINISTRY OF LAW AND JUSTICE (SHRI H.R. BHARADWAJ) : (a) Yes, Sir. In the Law Commission's 105th Report (One Hundred and Fifth Report) on "quality control and inspection of consumer goods", the Commission has recommended enactment of

a law providing for certain minimum quality of goods and also machinery to ensure such standards.

(b) Copies of the Report have been sent to various Ministries/Departments concerned for their views, including the question of enactment of a suitable legislation.

National Policy for Communications

6597-A. PROF. NARAIN CHAND PARASHAR : Will the Minister of COMMUNICATIONS be pleased to state :

(a) whether Government have evolved any National Policy for Communications consequent upon the recommendations of the various seminars, sponsored by the Ministry of Information and Broadcasting and the Ministry of Communications during the International Communication Year;

(b) if so, the outline of this policy; and

(c) if not, the likely date by which such a policy would be evolved and the reasons for delay ?

THE MINISTER OF STATE OF THE MINISTRY OF COMMUNICATIONS (SHRI RAM NIWAS MIRDHA) : (a) No, Sir. The Policy Paper is however, in the process of being drafted.

(b) Does not arise.

(c) It is expected that the Policy would have been evolved by the end of the year. One of the main reasons for delay is the uncertainty regarding Seventh Plan allocations.

Resolutions adopted at the Conference of U.N. Industrial Development Organisation

6597-B. SHRI SAIFUDDIN CHOWDHURY : Will the Minister of INDUSTRY AND COMPANY AFFAIRS be pleased to state :

(a) the details of deliberations and resolutions adopted at the last conference; of United Nations Industrial Development Organisation;